

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HANDUM INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HANDUM INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	06/06/1986
3.	Authority under which corporate debtor is incorporated / registered	Registered under Companies Act 1956 with ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27109TG1986PLC039625
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Survey No.296/7/7, 8 & 11, Sheri-bollaram, Jinnaram Mandal, Medak District, Telangana-502319 Corporate Office: 18, Nagarjuna Hills, Punjagutta, Hyderabad -500082
6.	Insolvency commencement date in respect of corporate debtor	04-03-2020 (Order uploaded on 10-03-2020)
7.	Estimated date of closure of insolvency resolution process	30-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ramachander Rao Bikumalla IBBI/IPA-001/IP/P-00740/2017-2018/11261
9.	Address and e-mail of the interim resolution professional, as registered with the Board	8-2-401/S/2, Sheetal Enclave, Road No 5, Banjara Hills, Hyderabad-500034. Email: brremailid@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	503, SS Residency, Shanti Nagar, Masab Tank, Hyderabad-500028. Email: cirp.handum@gmail.com
11.	Last date for submission of claims	24-03-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HANDUM INDUSTRIES LIMITED** on 04/03/2020.

The creditors of **HANDUM INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 24/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Ramachander Rao Bikumalla
IBBI/IPA-001/IP/P-00740/2017- 2018/11261

Date : 11/03/2020
Place : Hyderabad

